

(2023) 09 TDSAT CK 0003

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Broadcasting Petition No. 48 Of 2016

S.s.cable Network

APPELLANT

Vs

Hathway Datacom Central Pvt. Ltd.

RESPONDENT

Date of Decision : 01-09-2023

Acts Referred:

Citation : (2023) 09 TDSAT CK 0003

Hon'ble Judges : Ram Krishna Gautam, Member

Bench : Single Bench

Advocate : Vineet Bhagat, Mohit Gulati, Sharath Sampath, Aditya Krishna, Kavya Singh

Judgement

1. While hearing, arguments of Learned Counsels for both side, the narrowed dispute with regard to factual aspect, is regarding the restoration of subscribers' network, of 1240 subscribers, as was given in MoU, and for whom relief was granted, in previously decided Petition still remains for adjudication in the present Petition, or principle of Res-judicata, is to operate for present Petition, and what the parties in-person agreed, disputed, had been decided, personal hearing of parties in-person, is required. Petitioner in-person are present. Respondent is not there.
2. Parties be present in person. Learned Counsel for both side are expected to give there good office, for amicable settlement, between them.
3. List the matter 'for further hearing' on 15.09.2023.